

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 300 of 2004

Jabalpur, this the 20th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Mādān Mohan, Judicial Member

Akhilendra Arjariya, IAS,  
S/o. Bhagwandas Balendu, Aged  
about 57 years, Additional Commissioner,  
Chambal Division Area, Morena. ... Applicant

(By Advocate - Shri S. Paul & Shri V. Tripathi)

V e r s u s

1. Union of India,  
through Secretary, Ministry  
of Deptt. of Personnel & Training,  
New Delhi.
2. The Union Public Service Commission,  
Through its Chairman, Dhaulpur House,  
Shahjahan Road, New Delhi.
3. Government of Madhya Pradesh,  
Through its Secretary, General  
Administration Department (GAD),  
Mantralaya, Vallabh Bhawan, Bhopal. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application, the applicant who is a Member of the Indian Administrative Service of M.P. cadre has sought direction to the respondents to convene a review DPC and consider the applicant's claim for selection grade and super time scale and accordingly direct the respondents to promote the applicant in the pay scale of selection grade and supertime scale from the date his juniors were promoted with all consequential benefits. Earlier the applicant has filed OA No. 442 of 2000 against the adverse remarks recorded in his confidential report by the respondents. The Tribunal

*aff* vide its order dated 17th September, 2003 had allowed the OA

No. 442/2000 and quashed and set aside the adverse remarks. Despite that the applicant has again been ignored of his promotion to selection grade and supertime scale. The applicant has given number of representations to the respondents. The last one being 12th February, 2004 (Annexure A-9) is still pending with the respondents.

3. In the circumstances we deem it appropriate to direct the applicant to submit a fresh detailed representation to the respondents within a period of 4 weeks from the date of receipt of copy of this order. We do so accordingly. If the applicant complies with this order the respondents are directed to consider the said detailed representation by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of copy of the representation. The applicant is also directed to send a copy of this order alongwith the OA to the respondents.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

"SA"

पूछांकन से ओ/न्या.....जबलपुर, दि.....  
द्वितीय अच्छे कित्ते:-

- (1) सचिव, उच्च न्यायालय वाद एवं विभाग, जबलपुर
- (2) आवेदक श्री/श्रीमती/द्वे .....के काउंसल S. Paul
- (3) प्रदर्शी श्री/श्रीमती/द्वे .....के काउंसल
- (4) वायपस्त, एकाडमी, जबलपुर, राजस्थान  
सूचना एवं आवश्यक कार्यालयी द्वे

उप रजिस्टर

Filed  
on 2-3-04